(b) if so what action has been taken on the report of stock verification to rectify the situation?

THE MINISTER OF STATE OF MINISTRY OF THE TEXTILES (SHRI KHURSHID ALAM KHAN): (a) No Sir.

(b) Does not arise.

## U. S. views on new round of Trade - 1 - - t Liberalisation

2304. SHRI KAPIL VERMA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attenion has been drawn to a P.T.I. report from New York dated the 16th November, 1985 to the effect that the United States had named India and five other countries as 'Blocking' a new round of trade liberalisation talks and held the twin threat of striking them from the list of beneficiaries of the Generalised System of Preferences and also going abroad with talks outside the General Agreement on Tariffs and Trade (GATT);

(b) if so, what are Government's reactions thereto and what steps Government propose to take in this con-

nection; and

(c) whether Government have also got any information that the United States might convene a conference in Washington to begin a new round outside GATT?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) Yes. Sir. But it is not true that some developing countries including India were blocking the new round of trade negotiations proposed by the developed countries. The developing countries have been insisting for certain preconditions such as standstill on (no new restrictions to be imposed) and roll-back (existing trade restrictions to be phased out) of protectionist measures before laun. ching of the new round of multilateral trade negotiations. They were also not agreeable to the proposal of developed countries that the new round should include negotiations on

trade in services which falls outside the mandate of GATT.

(b) and (c) A decision has taken at the forty-first session of the GATT CONTRACTING PARTIES held at Geneva from 25 to 29 November 1985 to set up a Prepartory Committee to determine the objectives, subject matter, modalities for and participation in the multilateral trade negotiations. Both India and USA will be participating in the deliberations of the Preparatory Committee at Geneva along with other GATT member countries.

In the light of the above developments, there has not yet been any further move by the United to convene a Conference in Washington a begin a new round GATT.

## Transfer of ITDC properties to State Governments

2305. SHRI CHATURANAN MISH-RA: Will the Minister of PARLIA-MENTARY AFFAIRS AND TOUR-ISM be pleased to state:

(a) whether it is a fact that ITDC is transferring its travellers lodges/ forest lodges/restaurants to various State Governments; if so, what are the details of each property with its market/book value, area of land/ building and location;

(b) what are the main reasons for transferring these properties to the State Governments; and

(c) what is the capital expenditure incurred on each of the above properties during the last three years? PARLIA-

THE MINISTER OF TOUR-MENTARY AFFAIRS AND ISM (SHRI H. K. L. BHAGAT): (a) to (c) For exercising better control, management, supervision to integrate with State's own tourism infrastructure ITDC is contemplating to transfer some of its Travellers Lodges/Forest/Lodges/restaurants to the States/Union Territories subject to mutually agreed terms and conditions. A statement showing the details of properties transferred to various States is given in the enclosed Statement. (See below).